(1) These rules may be called the Sugar Development Fund (Amendment) Rules, 2004.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Sugar Development Fund Rules, 1983, (hereinafter referred to as the said rules), in the heading of Chapter XI, after the words, "Ethanol from Alcohol", the words "or from Molasses" shall be inserted.

3. In the said rules, in rule 22,—

(a) in sub-rule (1),—
(i) in clause (b), the word "or" shall be inserted at the end;
(ii) after clause (b), the following clause (c) shall be inserted, namely:—

"(c) the sugar factory having an installed capacity of 2500 Tonnes crush per day or higher is implementing a project appraised by a Financial Institution or a Scheduled Bank, for the production of anhydrous alcohol or ethanol from molasses and has been approved financial assistance by the said Financial Institution or Scheduled Bank and undertakes to meet at least ten per cent of the cost of the project from its own resources as part of the promoter's contribution required by the Financial Institution or the Scheduled Bank, as the case may be."

(b) in sub-rule (10), after clause (b), the following clause shall be inserted, namely:—

"(c) In respect of a sugar factory that has applied for a loan, falling under clause (c) of sub-rule (1), the Central Government may after consideration of the recommendation of the Committee and any other relevant factor with a view to improving its viability, authorize payment of an amount of loan not exceeding forty per cent of the eligible project cost, from the Fund."

(c) in sub-rule (12), after the word, brackets and letter "clause (a)," the words, brackets and letter "or clause (c)," shall be inserted.

4. In the said Rules, in form VII,—

(a) in the Heading, after the words "OR ETHANOL FROM ALCOHOL", the words "OR FROM MOLASSES" shall be added;

(b) in serial number V, in item (7) relating to production, after sub-item (c) relating to ethanol, the following sub-item shall be inserted, namely:

"(d) molasses"


MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Section of Food and Public Distribution)

NOTIFICATION

New Delhi, the 23rd January, 2004

G.S.R. 72(E).—In exercise of the powers conferred by Section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely:—

1. These rules may be called the Sugar Development Fund (Amendment) Rules, 2004.

2. They shall come into force on the date of their publication in the Official Gazette.

3. In the Sugar Development Fund Rules, 1983, (hereinafter referred to as the said rules), in the heading of Chapter XI, after the words, "Ethanol from Alcohol", the words "or from Molasses" shall be inserted.

4. In the said rules, in rule 22,—

(a) in sub-rule (1),—

(i) in clause (b), the word "or" shall be inserted at the end;

(ii) after clause (b), the following clause (c) shall be inserted, namely:—

"(c) the sugar factory having an installed capacity of 2500 Tonnes crush per day or higher is implementing a project appraised by a Financial Institution or a Scheduled Bank, for the production of anhydrous alcohol or ethanol from molasses and has been approved financial assistance by the said Financial Institution or Scheduled Bank and undertakes to meet at least ten per cent of the cost of the project from its own resources as part of the promoter's contribution required by the Financial Institution or the Scheduled Bank, as the case may be."

(b) in sub-rule (10), after clause (b), the following clause shall be inserted, namely:—

"(c) In respect of a sugar factory that has applied for a loan, falling under clause (c) of sub-rule (1), the Central Government may after consideration of the recommendation of the Committee and any other relevant factor with a view to improving its viability, authorize payment of an amount of loan not exceeding forty per cent of the eligible project cost, from the Fund."

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4. In the said Rules, in form VII,—

(a) in the Heading, after the words "OR ETHANOL FROM ALCOHOL", the words "OR FROM MOLASSES" shall be added;

(b) in serial number V, in item (7) relating to production, after sub-item (c) relating to ethanol, the following sub-item shall be inserted, namely:

"(d) molasses"